

BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI

Original Application No. 244 of 2020 (SZ)

IN THE MATTER OF

Tribunal on its own motion  
Suo Motu based on the news item in  
The Times of India, Newspaper, Chennai edition,  
Dated 24.10.2020 "Over 2000 Encroachment found on  
Kolathur lake, Land use Maps of CMDA and  
Corporation show 200 Feet road cuts across water body.

With

The Principal Secretary to Government,  
Public Works Department,  
Government Secretariat,  
Chennai and others.

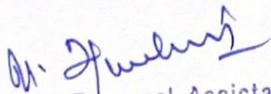
..Respondents

**STATUS REPORT FILED BY THE DISTRICT COLLECTOR, CHENNAI**

I, Tmt.S.Amirtha Jothi, I.A.S., wife of Thiru Chandirasekaran Hindu,  
aged about 51 years now discharging duties as District Collector, Chennai  
District, do hereby solemnly affirm and sincerely state as follows:

2) It is respectfully submitted that in pursuance of publication of a  
News item in English News Paper "Times of India", Chennai Edition dated  
24.10.2020 under the caption "Encroachment found on Kolathur lake; Land  
use maps of CMDA and Corporation show 200 feet road cuts across water  
body", this Honourable Tribunal has Suo-Motu taken up this case.

3) In an interim order dated 21.03.2022, this Tribunal has directed  
the District Collector, Chennai to file a report regarding the nature of  
encroachments and also the implementation of short-term and long-term  
measures as suggested by the Joint Committee to resolve the issue of

  
Additional Personal Assistant  
to the Collector of Chennai,  
Chennai - 1.

  
COLLECTOR OF CHENNAI  
CHENNAI-600 001.

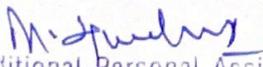
encroachments and if there is any gap, what is the nature of direction given by the District Collector to resolve the issue permanently.

4) It is respectfully submitted that, in this regard, as per revenue records, the Kolathur is comprised in **Old S.No.53/2** part of Kolathur village which corresponds to **T.S.No.2/1 to 2/4**, Block No.4, **T.S.No.157**, Block No.3 and **T.S.No.60**, Block No.5 of Kolathur village. Totally four subdivisions have been carried out in T.S.No.2, Block No.4 of Kolathur village. The said lands stands registered in the Revenue Records as follows:

Village: Kolathur, Block No.4

T.S. No.	Classification	Extent Hec.Ares.Sq.mts.	Adangal	Remarks
2/1	Circar-Poromboke	<b>21 25 60.0</b>	TNUHDB	As per G.O.512/Rev.L.D.5(2) Dept. dt. 17.11.2004
2/2	Circar-Poromboke	<b>02 86 59.0</b>	TNUHDB-Ambekar Nagar	As per G.O.470/Rev./21.10.2004
2/3	Circar-Poromboke	<b>01 35 65.0</b>	TNUHDB Kannagi Nagar	As per G.O.Ms.No.145 Rev.(L.D.) Dept. dated 22.03.2007
2/4	Circar-Poromboke	<b>00 89 16.0</b>	TNUHDB	As per G.O.Ms.No.470, (L.D.5) Dept. dated 21.10.2004.As per G.O.Ms.No.145 Rev.(L.D.) Dept. dated 22.03.2007
Block 3 T.S.No. 157	Circar-Poromboke	<b>02 32 56.0</b>	Eri Ulvoy	TR.DT. 09.09.2016
Block. 5 T.S.no. 60	Circar-Poromboke	<b>00 84 75.0</b>	Kolathur lake	TR.DT. 09.09.2016
	<b>TOTAL</b>	<b>29 54 31.0</b>		

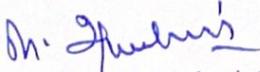
As such, out of the total extent of 29.54.31.0 Hectares (i.e.73.00 Acres) of land meant for Kolathur lake, a total extent of 5.11.40 Hectares

  
Additional Personal Assistant  
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Chennai - 1

  
COLLECTOR OF CHENNAI

(i.e. 12.63.5 Acres of land had already been placed at the disposal of the TNSCB (Name recently changed as Tamil Nadu Urban Habitat Development Board) in the aforesaid Government orders issued in the years 2004 and 2007 for regularisation of the encroachments made in Kannagi Nagar and Ambedkar Nagar. Even thereafter, there are encroachments in the said Kolathur lake comprised in T.S.No.157 of Block No.3 and T.S.No.60 of Block No.5 of Kolathur village.

5) Thereafter action was initiated and enumeration of the said encroachments in the area meant for Kolathur lake were taken up. The list of encroachers with their names father/husband's name together with their Aadhar No. Family Ration Card No. nature of encroachment, occupation of the encroacher, Annual income of the encroacher and nature of encroachment (viz., Hut / asbestos sheet -1073, Concrete -949, Commercial 40) have been prepared and sent to the Public Works Department with an assurance that the Tahsildar, Ayanavaram Taluk would provide necessary arrangements to earmark the boundaries of the lake area and the aforesaid survey fields. This exercise was carried by the Ayanavarm Tahsildar and reports were sent on 27-09-2021 and 29-06-2022. The reports in form-1 and form-2 were handed over to Executive Engineer, Kosasthalaiyar Basin Division, Water Resources Department 08.07.2022. It is for the Public Works Department to carry out the eviction as the said Kolathur lake is under the control of the Public Works Department (now Water Resources Department).

  
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6) As regards to the short term measures and long term measures, the enumeration of encroachers have been completed by the Ayanavaram Tahsildar as per the Joint Committee Report. Other measures suggested under short and long term plan has to be implemented by Greater Chennai Corporation, Public Works Department/ Water Resource Department, and Chennai Metro Water Sewage Supply Board.

7) It is respectfully submitted that the independent reply of the District Collector, Chennai is as narrated above.

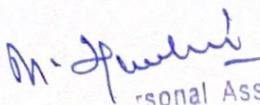
Therefore it is prayed that this Honourable Tribunal may be pleased to accept this Status Report dated 18.07.2022 and pass such further or other orders as this Honourable Tribunal deems fit and proper and thus render Justice.

Solemnly affirmed at Chennai on

this the 19<sup>th</sup> day of July 2022

And signed her name in the presence of

  
The District Collector,  
Collector of CHENNAI  
CHENNAI-600 001.

  
Personal Assistant  
to the Collector of Chennai,  
Chennai - 1.